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Area of Land under Delhi DevelopmentAuthority after Encroachment inSangam Vihar, Delhi

1749. SHRI N, E. BALARAM; Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) total area of Government/Delhi Development Authority land in Sangam Vihar and how much areas has been forcibly occupied by the public and the area left with Government/Delhi Development Authority;
- (b) what action Government have ta ken against those who have occupied the said unauthorisidely; and
- (c) the names and details of the person against whom action has been taken?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c) The information is being collected and will be laid on the Table of the Sabha.

संगम विहार में सार्वजनिक भूमि पर ग्रधिकस्मक

1750 श्री एन० ई० बलराम : क्या शहरी विकास मंत्री यह बताने की हपा करेंगे कि :

- (क) क्या सरकार का ध्यान 18 मार्च, 1991 के "नवभारत टाइम्स" में प्रकाशित उस समीचार की ग्रोर दिलाया गया है जिसमें कहा गया है कि थाना मोखला श्रौद्योगिक क्षेत्र के ग्रंतर्गत गुप्ता कालोनी, संगम विहार, नई दिल्ली—62 में सरकारी जमीन के एक टुकड़े को लेकर दो दलों में झगड़ा हम्ना था;
- (ख) संबंधित सरकारी जमीन सरकार के किस विभाग के ब्रधीन है:
- (ग) क्या संबंधित विभाग ग्रयवा पुलिस ने उपर्युक्त जमीन पर कब्जा करने वालों के विरुद्ध कोई कार्यवाई की है; ग्रौर

(घ) यदि हां, तो इस बारे में क्या कार्यवाही की गई है और यदि नहीं, तो कोई कार्यवाही न किये जाने के क्या कारण हैं ?

शहरी विकास संज्ञालय में राज्य संजी (भी एम० ऋषणाचलम): (का) जी, हां।

- (ख) दिल्ली प्रशासन ने सूचित किया है कि यह ग्राम सभा की भूमि है ।
- (ग) और (घ) जी, हां । एक मामला भारतीय दण्ड संहिता (ग्राई०पी० सी०) की धारा 147/148/149/343/452 के अंतर्गत पुलिस थाना श्रीखला में दर्ज किया गया था । दण्ड प्रक्रिया संहिता की धारा 145 के अन्तर्गत सम्पत्ति जक्त करने की प्रक्रिया भी धारम्भ की गयी और यह न्यायालय में लम्बित है । प्रश्नगत भूमि को सील कर दिया गया है।

Grant for Slum Development Work in Vijayawada

1751. SHRI T. CHANDRASEKHAR REDDY:

CHOWDHRY HARI SINGH;

Will the Minister of URBAN DEVE-LOPMENT be pleased to state:

- (a) whether any agreement has been signed recently for the grant of Rupee 50 crores by UK for slum development work in Vijayawada in Andhra Pradesh;
- (b) if so, what are the conditions under which the grant is being made and the period for its utilization; and
- (c) what are the details of the plans drawn up for slum development work at Vijayawada?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b) Yes, Sir. An agreement has been signed by Govt, of India with Govt, of U.K. for grant of £, 16.69 M (Rs. 49.16 cr.) by U.K. for the improvement

of slums in Vijayawada (Andhra Pradesh) during the period 1990-91 to 1994-95. Funds have been made available subject to the following conditions:

- (i) Vijayawada Municipal Corporation and Government of Andhra Pradesh will ensure availability of total funds for land purchases, health inputs etc.
- (ii) Vijayawada Municipal Corporation will prepare detailed designs and costs for slums for approval by British High Commission, DDA and Field Management Office. .
- (iii) For the relocated slums, the following conditions will apply:
- (a) Priority to be given to slums with worst conditions;
 - (b) Slum dwellers to be fully con-
 - (c) Each slum community to be relocated as a group;
 - (d) Physical infrastructure, main services, community halls, health and socio-economic services, to be in place prior to relocation;
 - (e) Standard Govt, of A. P. relocation package to be made available.
 - (f) Relocates to be offered access to arrange of loan programmes such as HUDCO Housing, low cost sanitation shelter improvement etc.;
 - (g) Slums to be relocated only within the Municipal boundary;
- (iv) Vijayawada Municipal Corporation will set up Monitoring Committee and MIS and submit quarterly returns to Field Management Office.
- (v) Vijayawada Municipal Corporation will provide for post project sustenance activities and will make adequate provision in its budget for the same.
- (vi) Vijayawada Municipal Corporation will take over the recurrent expenditure of the Community Development,

Health inpu Urban, community staff etc. when the U.K. Government's fund ding ceases.

to Questions

- (vii) Prefinancing by Govt, of U.K. will be subjected to the Government of India, Govt, of A.P. and Vijayawada Municipal Corporation fulfilling tie Govt of U.K.'s accounting requirements confirming that the full rupee value of each Vijayawada Municipal Corporation Project account within 12 weeks of it being credited to their account at the Bank of England.
- (c) The Plan drawn up for slum development attempts to integrate the various inputs such as civic infrastructure, socioeconomic and health inputs with emphasis on community participation, upgradation of physical and social status of the slum dwellers in general besides providing for a post project sustenance so that the areas improved to the programme do not degenerate after their development.

कदवन जलाशय परियोजना

1752 श्री राम ग्रवधेश सिंह : क्या जल संसाधन मंत्री यह बताने कृपा करेंगे कि:

- (क) क्या यह सच है कि नहर पर निर्मित किए जाने वाले कदवन जलाशय से संबंधित परियोजना पंचवर्षीय योजना के ग्रांतिम वर्षों के दौरान मंजर कर ली गयी थी और इस परियोजना पर श्रक्तूबर, 1989 में काम गरू हो गया था ;
- (ख) क्या यह भी सच है म्राठवीं पंचवर्षीय योजना के दौरान कदवन जलाशय परियोजना के लिए कोई रकम मंजर नहीं की गयी है; यदि हां, तो उसके क्या कारण हैं; और
- (ग) इस परियोजना पर होने वाले लाभों का ब्यौरा क्या है

जल संसाधन मंत्री (श्री विद्यावरण शक्ल) : (क) सातवीं योजना के दौरान